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Minutes of M.No.41/10 held on 12.01.2010 of Norms Committee (NC-I)
(DES.I Section)

The meeting No. 41/10 of the Norms Committee (NC-I) for the licensing year 2009-2010 was held on 12.01.2010 under the Chairmanship of Shri A. Komu, Addl. Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2004-2009 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh B. C. Nayak, D.O.	429A	23063321 Extn.3318	DHI, U.B.
2.	Sh S.K. Jain, D.O.	429A	23063321 Extn.3318	DIPP, U.B.
3.	Sh. K.K. Funda, Asstt. Dir. (Mech)	736A		DC(MSME),N.B.
4.	Sh. B.D. Ghosh, jt. IA	399	23063355	M/o Steel, U.B.
5.	Sh. Krishan Kumar, DDG & Convener NC-I	302	23061562 Ext.380	DGFT, U.B.
6.	Sh. Ramavatar Meena, FTDO	404	23061562 Ext.265	DGFT, U.B.

The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC and some manual cases and the decision taken thereon were as under: -

1	Case No.:24/30/80-ALC2/2008	Party Name:IDMC LIMITED	Meet No/Date:41/80-ALC2/2009 12.01.2010	Status:Case rejected
	HQ File :01/80/050/01154/AM09/	RLA File :34/24/040/00073/AM09/	Lic.No/Date:3410022464 03.10.2008	
	Decision : The Committee noted that exporter wanted time for giving the required details as per their letter dt. 28.04.2009. However, so far no reply is received and therefore DHI could not complete their examination in the absence of complete information. The Committee decided to reject the case on the ground that it was not possible to decide the requirement of inputs in the absence of complete information. The RLA may take necessary action accordingly.			

	Case No.:27/46/80-ALC2/2008	Party Name:ZINSER TEXTILE SYSTEMS PVT. LTD.	Meet No/Date:41/80-ALC2/2009 12.01.2010	Status:Case approved
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2	HQ File :01/80/050/01721/AM09/	RLA File :03/95/040/00743/AM09/	Lic.No/Date:0310504921 02.02.2009	
	Decision : The Committee examined the case and observed that TC has furnished comments vide their letter dt. 10.09.2009 wherein they inter-alia informed that as per application (part 1, Sl.No. 5(ii) the type of exporter is stated to be “Manufacturer Exporter” whereas as per license no. 0310504921 dt. 02.02.09 indicates as “Merchant Exporter”. The Committee deliberated the TC’s comments and decided to ratify the norms as per GN-4 for the Engineering products with the condition that RA may suitably amend the category of exporter from ‘merchant’ to ‘manufacture’ in the authorization as pointed out by TC. The Regional Authority may take necessary action accordingly.			

3	Case No.:67/46/80-ALC2/2008	Party Name:AQUASUB ENGINEERING	Meet No/Date:41/80-ALC2/2009 12.01.2010	Status:Case deferred
	HQ File :01/80/050/01761/AM09/	RLA File :32/24/040/00056/AM09/	Lic.No/Date:3210039683 05.02.2009	Defer Date: 02.03.2010
	Decision : The representative of the DIPP informed the Committee that they received the firm’s reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 02.03.2010.			

4	Case No.:1/41/80-ALC2/2009	Party Name:SEC INDUSTRIES PVT.LTD.,	Meet No/Date:41/80-ALC2/2009 12.01.2010	Status:Case approved
	HQ File :01/80/050/00622/AM10/	RLA File :09/71/040/00086/AM10/	Lic.No/Date:0910039780 30.10.2009	
	Decision : The Committee noted that according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to ratify the norms in respect of the subject advance authorization as per General Note No.4 for Engineering Product. The Regional Authority may take necessary action accordingly.			

5	Case No.:5/41/80-ALC2/2009	Party Name:RANE (MADRAS) LIMITED,	Meet No/Date:41/80-ALC2/2009 12.01.2010	Status:Case deferred
	HQ File :01/80/050/00626/AM10/	RLA File :04/24/040/00206/AM10/	Lic.No/Date:0410109740 26.11.2009	Defer Date: 02.03.2010
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 02.03.2010:- 1. Information in respect of Sl.No.3 & 11 of the Standard Deficiency Format.			

2. In the application, the quantity of import item No.12 and 14 is mentioned as 1000 number each while in subsequent Annexure, it is stated to be 5 each. The firm is to clarify the same.
3. Complete specification of item No.22 & 23 of import.
4. Quantity of import item No.27 in number.
5. The reason for not re-sharpening the hob & Broach (Item No.12 & 14) after production of 2000 pieces.

6	Case No.:3/41/80-ALC2/2009	Party Name:FELSOMAT INDIA PVT.LTD,	Meet No/Date:41/80-ALC2/2009 12.01.2010	Status:Case approved
	HQ File :01/80/050/00624/AM10/	RLA File :07/21/040/00770/AM10/	Lic.No/Date:0710068484 27.11.2009	
	Decision : The DHI furnished written comments in this case vide their U.O. No. 30(74)/2008-ME dated 07.01.2010 recommending the norms. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization as per on net-to-net basis. The Regional Authority may take necessary action accordingly.			

7	Case No.:21/41/80-ALC2/2009	Party Name:GEDEE WEILER PRIVATE LIMITED	Meet No/Date:41/80-ALC2/2009 12.01.2010	Status:Case approved
	HQ File :01/80/050/00642/AM10/	RLA File :32/24/040/00038/AM10/	Lic.No/Date:3210042051 07.12.2009	
	Decision : The Committee noted that according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to ratify the norms in respect of the subject advance authorization as under:- 1. Quantity of import item no. 86 & 87 may be allowed on net-to-net basis. 2. Remaining import items may be allowed as per General Note No.4 for Engineering Product The Regional Authority may take necessary action accordingly.			

8	Case No.:18/41/80-ALC2/2009	Party Name:KE-BURGMANN FLEXIBLES INDIA PVT.LTD.,	Meet No/Date:41/80-ALC2/2009 12.01.2010	Status:Case deferred
	HQ File :01/80/050/00639/AM10/	RLA File :04/24/040/00247/AM10/	Lic.No/Date:0410110339 22.12.2009	Defer Date: 02.03.2010
	Decision : The representative of the DC(MSME) informed the Committee that they received the firm's application and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 02.03.2010.			

	Case No.:2/41/80-ALC2/2009	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:41/80-ALC2/2009 12.01.2010	Status:Case reverted back to RA

9	HQ File :01/80/050/00623/AM10/	RLA File :31/21/040/00279/AM10/	Lic.No/Date:3110041201 22.12.2009	
	Decision : The Committee noted that according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to ratify the norms in respect of the subject advance authorization as per General Note No.4 for Engineering Product. The Regional Authority may take necessary action accordingly.			

10	Case No.:13/41/80-ALC2/2009	Party Name:BACHMANN INDUSTRIES INDIA LTD	Meet No/Date:41/80-ALC2/2009 12.01.2010	Status:Case deferred
	HQ File :01/80/050/00634/AM10/	RLA File :05/23/040/00134/AM10/	Lic.No/Date:0510255171 23.12.2009	Defer Date: 02.03.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DIPP/DHI for examination and submission of comments. The case may be relisted on 02.03.2010.			

11	Case No.:19/41/80-ALC2/2009	Party Name:PLAST TECH ENGINEERING	Meet No/Date:41/80-ALC2/2009 12.01.2010	Status:Case deferred
	HQ File :01/80/050/00640/AM10/	RLA File :04/24/040/00216/AM10/	Lic.No/Date:0410110358 23.12.2009	Defer Date: 02.03.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DC(MSME) for examination and submission of comments. The case may be relisted on 02.03.2010.			

12	Case No.:20/41/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:41/80-ALC2/2009 12.01.2010	Status:Case deferred
	HQ File :01/80/050/00641/AM10/	RLA File :04/24/040/00223/AM10/	Lic.No/Date:0410110394 23.12.2009	Defer Date: 02.03.2010
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 02.03.2010:- 1. Information in respect of Sl.No.5, 9 & 11 of the Standard Deficiency Format. 2. Specific items of export with quantity in number and weight export product wise. 3. Input weight of each casting/forging and corresponding finished weight separately and quantities of import may be given in both weight and numbers. 4. Use of each Component proposed for import in the manufacture of export product. 5. Length and weight of different types of pipes like seamless, welded pipes separately for each type of steel types like carbon steel and alloy steel.			

13	Case No.:4/41/80-ALC2/2009	Party Name:HILLER DECANTERS (INDIA) PVT. LTD.,	Meet No/Date:41/80-ALC2/2009 12.01.2010	Status:Case deferred
	HQ File :01/80/050/00625/AM10/	RLA File :02/24/040/00183/AM10/	Lic.No/Date:0210135755 23.12.2009	Defer Date: 02.03.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DIPP for examination and submission of comments. The case may be relisted on 02.03.2010.			

14	Case No.:6/41/80-ALC2/2009	Party Name:SATA VIKAS INDIA PRIVATE LIMITED	Meet No/Date:41/80-ALC2/2009 12.01.2010	Status:Case deferred
	HQ File :01/80/050/00627/AM10/	RLA File :05/24/040/00426/AM10/	Lic.No/Date:0510255235 24.12.2009	Defer Date: 02.03.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DC(MSME) for examination and submission of comments. The case may be relisted on 02.03.2010.			

15	Case No.:7/41/80-ALC2/2009	Party Name:DEE DEVELOPMENT ENGINEERS PVT. LTD.	Meet No/Date:41/80-ALC2/2009 12.01.2010	Status:Case deferred
	HQ File :01/80/050/00628/AM10/	RLA File :05/23/040/00105/AM10/	Lic.No/Date:0510255239 24.12.2009	Defer Date: 02.03.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DC(MSME) for examination and submission of comments. The case may be relisted on 02.03.2010.			

16	Case No.:10/41/80-ALC2/2009	Party Name:INVENSYS INDIA PVT., LTD.,	Meet No/Date:41/80-ALC2/2009 12.01.2010	Status:Case reverted back to RA
	HQ File :01/80/050/00631/AM10/	RLA File :03/94/040/00832/AM10/	Lic.No/Date:0310552713 29.12.2009	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

17	Case No.:8/41/80-ALC2/2009	Party Name:PAHARPUR COOLING TOWERS LIMITED,	Meet No/Date:41/80-ALC2/2009 12.01.2010	Status:Case deferred
	HQ File :01/80/050/00629/AM10/	RLA File :02/24/040/00154/AM10/	Lic.No/Date:0210135860 29.12.2009	Defer Date: 02.03.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DIPP for examination and submission of comments. The case may be relisted on 02.03.2010.			

18	Case No.:9/41/80-ALC2/2009	Party Name:UNITED DRILLING TOOLS LTD.,	Meet No/Date:41/80-ALC2/2009 12.01.2010	Status:Case deferred
	HQ File :01/80/050/00630/AM10/	RLA File :05/24/040/00422/AM10/	Lic.No/Date:0510255294 29.12.2009	Defer Date: 02.03.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DHI for examination and submission of comments. The case may be relisted on 02.03.2010.			

19	Case No.:11/41/80-ALC2/2009	Party Name:UNITED ENGINEERING (EASTERN)CORPN.,	Meet No/Date:41/80-ALC2/2009 12.01.2010	Status:Case deferred
	HQ File :01/80/050/00632/AM10/	RLA File :02/24/040/00196/AM10/	Lic.No/Date:0210135971 01.01.2010	Defer Date: 02.03.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DC(MSME) for examination and submission of comments. The case may be relisted on 02.03.2010.			

20	Case No.:12/41/80-ALC2/2009	Party Name:TIMKEN INDIA LTD.	Meet No/Date:41/80-ALC2/2009 12.01.2010	Status:Case deferred
	HQ File :01/80/050/00633/AM10/	RLA File :02/24/040/00189/AM10/	Lic.No/Date:0210135991 01.01.2010	Defer Date: 02.03.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DIPP for examination and submission of comments. The case may be relisted on 02.03.2010.			

	Case No.:14/41/80-ALC2/2009	Party Name:DEE DEVELOPMENT ENGINEERS PVT. LTD.	Meet No/Date:41/80-ALC2/2009 12.01.2010	Status:Case deferred

21	HQ File :01/80/050/00635/AM10/	RLA File :05/23/040/00132/AM10/	Lic.No/Date:0510255510 01.01.2010	Defer Date: 02.03.2010
Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DIPP for examination and submission of comments. The case may be relisted on 02.03.2010.				

22	Case No.:15/41/80-ALC2/2009	Party Name:DRIPLEX WATER ENGINEERING LTD.	Meet No/Date:41/80-ALC2/2009 12.01.2010	Status:Case deferred
	HQ File :01/80/050/00636/AM10/	RLA File :05/23/040/00140/AM10/	Lic.No/Date:0510255511 01.01.2010	Defer Date: 02.03.2010
Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DIPP / DHI for examination and submission of comments. The case may be relisted on 02.03.2010.				

22	Case No.:16/41/80-ALC2/2009	Party Name:DRIPLEX WATER ENGINEERING LTD.	Meet No/Date:41/80-ALC2/2009 12.01.2010	Status:Case deferred
	HQ File :01/80/050/00637/AM10/	RLA File :05/23/040/00141/AM10/	Lic.No/Date:0510255513 01.01.2010	Defer Date: 02.03.2010
Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DIPP / DHI for examination and submission of comments. The case may be relisted on 02.03.2010.				

24	Case No.:17/41/80-ALC2/2009	Party Name:DRIPLEX WATER ENGINEERING LTD.	Meet No/Date:41/80-ALC2/2009 12.01.2010	Status:Case deferred
	HQ File :01/80/050/00638/AM10/	RLA File :05/23/040/00142/AM10/	Lic.No/Date:0510255514 01.01.2010	Defer Date: 02.03.2010
Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DIPP / DHI for examination and submission of comments. The case may be relisted on 02.03.2010.				

25	Case No.:22/41/80-ALC2/2009	Party Name:ARMOR PLAST LTD.,	Meet No/Date:41/80-ALC2/2009 12.01.2010	Status:Case deferred
	HQ File :01/80/050/00643/AM10/	RLA File :07/24/040/00368/AM10/	Lic.No/Date:0710069234 04.01.2010	Defer Date: 02.03.2010

Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DIPP for examination and submission of comments. The case may be relisted on 02.03.2010.

26	Case No.:23/41/80-ALC2/2009	Party Name:EATON FLUID POWER LTD	Meet No/Date:41/80-ALC2/2009 12.01.2010	Status:Case reverted back to RA
	HQ File :01/80/050/00644/AM10/	RLA File :31/24/040/00202/AM10/	Lic.No/Date:3110041338 04.01.2010	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

27	Case No.:24/41/80-ALC2/2009	Party Name:DEE DEVELOPMENT ENGINEERS PVT. LTD.	Meet No/Date:41/80-ALC2/2009 12.01.2010	Status:Case deferred
	HQ File :01/80/050/00645/AM10/	RLA File :05/23/040/00067/AM10/	Lic.No/Date:0510255676 06.01.2010	Defer Date: 02.03.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DIPP for examination and submission of comments. The case may be relisted on 02.03.2010.			

28	Case No.:25/41/80-ALC2/2009	Party Name:PAM-PAC MACHINES PVT. LTD.,	Meet No/Date:41/80-ALC2/2009 12.01.2010	Status:Case reverted back to RA
	HQ File :01/80/050/00646/AM10/	RLA File :03/95/040/00609/AM10/	Lic.No/Date:0310553847 06.01.2010	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

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Case No.A/R-130	M/s. Automotive	HQ F.No.01/80/50/01300/AM07/DES-I	Lic. No. & Date
Meeting No. 41/10	Ancillary Services Pvt.	RLA No.03/94/040/00985/AM07	0410087385
Date: 12.01.2010	Ltd., Chennai	Ratification of norms	dt.07.02.2007

The representative of the DHI informed the Committee that they received the firm's representation and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 02.03.2010.

Case No.A/R-131	M/s. Ultra Engineers,	HQ F.No.01/80/50/01853/AM09/DES-I	Lic. No. & Date
Meeting No. 41/10	Pune	RLA No.31/24/040/00319/AM09	3110037589
Date: 12.01.2010		Ratification of norms	dt.05.03.2009

The Committee noted that firm was asked to appear before the NC on 16/02/2010 to explain the wastage in their similar authorization. Accordingly, NC decided to re-list these also on the same date to take similar decision in this case also. The case may be re-listed on 16.02.2010.

Case No.A/R-132	M/s. Ultra Engineers,	HQ F.No.01/80/50/00060/AM10/DES-I	Lic. No. & Date
Meeting No. 41/10	Pune	RLA No.31/24/040/00015/AM10	3110038245
Date: 12.01.2010		Ratification of norms	dt.28.04.2009

The Committee noted that firm was asked to appear before the NC on 16/02/2010 to explain the wastage in their similar authorization. Accordingly, NC decided to re-list these also on the same date to take similar decision in this case also. The case may be re-listed on 16.02.2010.

Case No.A/R-133	M/s. The Saraswati	HQ F.No.01/81/50/00900/AM06/DES-I	Lic. No. & Date
Meeting No. 41/10	Industrial Syndicate	RLA No.05/24/040/00850/AM06	0510175546
Date: 12.01.2010	LTD.,	Ratification of norms	dt.01.02.2006

The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 02.03.2010.

Case No.A/R-134	M/s. Tractors and	HQ F.No.01/87/50/00692/AM06/DES-I	Lic. No. & Date
Meeting No. 41/10	Farm Equipment LTD.,	RLA No.07/24/040/00160/AM06	0710040199
Date: 12.01.2010	Bangalore	Ratification of norms	dt.12.09.2005

The Committee considered the case base on the firm's representation dt. 06.04.2009 and C&PC's comments vide their O.M. No. 46011/202/2005-PC-II dt. 15.12.2009 recommending the norms of the subject authorization. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization as per C&PC's recommendation as under:-

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Item to be exported	Quantity
Parts of CT Scanner:-	
Base –LA 100	675 Nos.
Front Panel LA 100	510 Nos.
Bottom Hinge LA 100	660 Nos.
Top Cover LA 100	520 Nos.

Raw material recommended for import	Quantity
Chomerics Paint	183.75 kg.

The Regional Authority may take necessary action accordingly.

Case No.A/R-135	M/s. The Indure Pvt. Ltd., Bangalore	HQ F.No.01/80/50/00385/AM09/DES-I	Lic. No. & Date
Meeting No. 41/10		RLA No.05/24/040/00822/AM08	0510217071
Date: 12.01.2010		Ratification of norms	dt.27.02.2008

The DHI furnished written comments in this case vide their U.O. No. 3(50)/08-TSW(B)/ dated 08.01.2010 recommending the norms. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments as under:-

1. Quantity of import item No. 2 may be allowed as mandatory spares for import item no. 1
2. Import item nos. 1,7,9 to 11 are components and may be allowed as per GN-4 for engineering products.
3. Import item nos 3,4 & 8 may be deleted as requested by the firm.
4. Import item nos. 5 & 6 may be deleted since these are raw materials and applicant has not given any basis for calculation of requirement quantity and therefore not allowed.

The Regional Authority may take necessary action accordingly.

Case No.A/R-136	M/s. Titanium Tantalum Products LTd.,	HQ F.No.01/80/50/01218/AM08/DES-I	Lic. No. & Date
Meeting No. 41/10		RLA No.04/24/040/00370/AM08	0410093958 dt.21.02.2008
Date: 12.01.2010		Ratification of norms	

The Committee considered the case based on RA's clarification in their letter dt. 18.08.2009 regarding the firm's undertaking regarding obtaining export authorization. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify

the norms in respect of the subject advance authorization with following modifications subject to production of requisite export licence by the exporter to RA before affecting exports:-

1. Quantity of export product may be specified as 2 Nos. having net empty export weight of 23078 Kgs.
2. Quantity of import item at S.No.1 may be allowed as 95 Kgs. inclusive of 3% wastage.
3. Word “relevant” may be prefixed with the descriptions of import items at Sl. Nos. 2 & 4.
4. Quantity of import item at S.No.2 may be allowed as applied for i.e. 748 Kgs. inclusive of 2% wastage.
5. Quantity of import item at Sl. No. 3 may be allowed as applied for i.e. 38 Kgs.
6. Quantity of import item at S.No. 4 may be allowed as applied for i.e. 14196 Kgs. inclusive of 2% wastage.

The Regional Authority may take necessary action accordingly.

Case No. C-27	M/s. Wartsila India Ltd., Raigad, Through Office of the Development	HQ F.No.01/81/162/00166/AM10/DES-II/DES-DES-I
Meeting No. 41/10	Commissioner, (SEEPZ Special	Fixation of SION for the export product
Date: 12.01.2010	Economic Zone), Mumbai.	“Different Types of Gear Boxes and HR Nozzle”

The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 02.03.2010.

Case No. C-28	Reference from PC-4	HQ F.No.01/80/162/00913/AM10/DES-I
Meeting No. 41/10		Merger of SION for the same export product with
Date: 12.01.2010		alternative inputs

The issue regarding merger of SION for the same export product with alternative input **was examined** by NC-I. After deliberating upon the issue, it was felt that the present entries in SION serve the purpose and there is no additional advantage if such entries are merged. **So** for as two SION at C-472 and C-473 are concerned, NC decided to clarify that C-472 has been made for stand alone galvanizing lines starting from CR coils whereas SION C 473 has been made for galvanizing lines where starting from HR coils, the ultimate product is manufactured. **For the process route for C-473, rolling of HR Coil to intermediate product CR Coil necessitates use of rolls, rolling / pickling oil etc. which are not required for the process route for C-472.** That is why different SIONs have been recommended to have clear distinction.

Case No. C-29	M/s. Leo Prime Comp Pvt. Ltd.,	HQ F.No.01/80/162/01028/AM09/DES-I
Meeting No. 41/10		Fixation of Ad-hoc wastage norms for the product
Date: 12.01.2010		“Aluminum Sheets(Base Plate)”

On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 02.03.2010:-

Information in respect of S.No. 3, 4 , 5, 11 & 11A of Standard Deficiency Format for different sizes of base plates.

Case No. C-30	M/s. Sakshi International, Ludhiana	HQ F.No.01/80/162/00391/AM10/DES-I
Meeting No. 41/10		Correct of description in import items
Date: 12.01.2010		

The representative of the DIPP present in the meeting recommended the corrections required by the firm. The Committee accordingly decided to correct the description of import item for the Bathroom Jalis and accordingly wastage norms for the following items may be modified as under:

Export Item	Quantity	Import Item	Quantity
Bathroom Jali of various sizes	1 Kg.	Stainless Steel Sheet of relevant grade and thickness	1.30 Kgs/Kg. content in the export product
Bathroom Jali (with pipe cuttings) of various sizes	1 Kg.	Stainless Steel Sheet of relevant grade and thickness	1.45 Kgs/Kg. content in the export product

The Development Commissioner may take necessary action accordingly.

S.No.75

Case No. C-23	M/s. Steel Strips Wheels Ltd.,	HQ F.No.01/81/162/00647/AM08/AM08/DES-I
Meeting No. 41/10		Fixation of SION for 24" Auromotive Steel Wheel Rim
Date: 12.01.2010		

The norms Committee noted that application is for fixation of SION has no past consumption records in respect of the export product. The Committee therefore decided to advise the firm to first apply for ad-hoc authorizations under para 4.7 of Handbook of Procedures Vol.I

SUPPLEMENTARY AGENDA CASES

Case No.A/R-137	M/s. Nicomat Industries Ltd.,	HQ F.No.01/80/50/01753/AM09/DES-I	Lic. No. & Date
Meeting No. 41/10		RLA No.03/95/040/00649/AM09	0310491157
Date: 12.01.2010		Ratification of norms	dt.21.10.2008

The firm's representation for allowing higher wastage under the subject authorization was considered by the NC. The Committee noted that norms of this authorization were earlier ratified based on the report of a Sub-Committee who has visited their factory to assess the wastage. The Committee after deliberating upon the case decided to re-constitute a sub-Committee consisting of following members to visit the factory to assess the actual wastage involved and submit their report to decide the matter and to re-list the case on 02.03.2010:-

1. Chairman, NC-I / Member Secretary, NC-I,

2. Representative of M/o Mines,
3. Representative of DC(MSME),
4. Representative of M/o DIPPP/DHI,
5. Representative of M/o Steel

Case No.A/R-138	M/s. Nicomat Industries Ltd.,	HQ F.No.01/80/50/01750/AM09/DES-I	Lic. No. & Date
Meeting No. 41/10		RLA No.03/95/040/00439/AM09	0310482570
Date: 12.01.2010		Ratification of norms	dt.21.10.2008

The firm's representation for allowing higher wastage under the subject authorization was considered by the NC. The Committee noted that norms of this authorization were earlier ratified based on the report of a Sub-Committee who has visited their factory to assess the wastage. The Committee after deliberating upon the case decided to re-constitute a sub-Committee consisting of following members to visit the factory to assess the actual wastage involved and submit their report to decide the matter and to re-list the case on 02.03.2010:-

1. Chairman, NC-I / Member Secretary, NC-I,
2. Representative of M/o Mines,
3. Representative of DC(MSME),
4. Representative of M/o DIPPP/DHI,
5. Representative of M/o Steel

(B. C. Nayak D.O., DHI)
Member

(S.K. Jain, D.O., DIPPP)
Member

(K.K.Funda, Asstt. Dir.,DC(MSME))
Member

(B. D. Ghosh, Jt.IA, MOS)
Member

(Krishan Kumar, Dy. DGFT)

(A. Komu)
Chairman

Convener